

Uttar Pradesh Shasan
Rajya kar Anubhag -2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government Notification no.-03/XI-2-2022-9-(114)/2012-T.C.-U.P.Act-5-2008- Order-(220)-2022 dated January 03, 2022.

NOTIFICATION

No.-03/XI-2-2022-9-(114)/2012-T.C.-U.P.Act-5-2008-Order-(220)-2022

Lucknow: Dated: January 03, 2022

WHEREAS the State Government is satisfied that it is expedient so to do in public interest.

NOW THEREFORE, in exercise of the powers under sub-section (1) and sub-section (4) of section 4 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P. Act no. 5 of 2008), the Governor is pleased to make, the following amendments in Schedule II and Schedule IV to the said Act:-

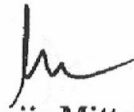
AMENDMENT

- (i) In Schedule II part A the entry at Serial number 141 shall be omitted;
- (ii) In Schedule IV, in serial number 5 for the entries at column number 2, 3 and 4, the following entries shall be substituted, namely:-

Sl. No.	Name and description of goods	Point of Tax	Rate of Tax
1	2	3	4
5	Aviation turbine fuel (Duty Paid) or aviation turbine fuel (Bonded)	Manufacturer or Importer	1 Percent

2. This Notification shall come into force on the 4th day of January, 2022

By Order,


(Sanjiv Mittal)
Apar Mukhya Sachiv